

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

6. C.P.060/00030/2016 &
M.A.060/00244/2016 IN
O.A. No.060/00865/2014

(NAND LAL & ORS. VS. A.K. PUTHIA & ORS.)

22.02.2016

Present: Sh. G. L. Bajaj, counsel for the petitioner.

1. It is admitted by learned counsel for the petitioners that some of the similarly situated applicants, who were party in the O.A. No.060/00695/2015 have already been granted relevant benefit but no order has been passed in favour of the present petitioners.
2. In view of the above, we find no justification to issue notice in the C.P. Hence, C.P. is dismissed with liberty to the applicant to file execution application.

Uk

**(UDAY KUMAR VARMA)
MEMBER (A)**

SK

**(SANJEEV KAUSHIK)
MEMBER (J)**

'KR'